

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH : NEW DELHI (COURT-I)**

Appeal No.209/2017

In the matter of :

PPAP Securities Advisors (P) Limited

....PETITIONER

SECTION :

Under Section 252

Order delivered on 23.11.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner /applicant

**: Mr. Alok Kumar, Advocate
Mr. Priyanshu Yadav, Advocate
Ms. Jyoti Kukreja, Advocate**

For the Respondent/Corporate Debtor :

**Ms. Easha Kadian, Advocate for
Income tax Department.**

For the Intervener

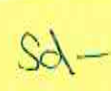
**: Ms. Easha Kadian, Advocate for
Income tax Department.**

ORDER

Learned Counsel for the petitioner is present and represents that an advance copy of the Application along with the annexures has already been served on the ROC on 16.11.2017. The Respondent/ROC is given four weeks time to file its reply to the Appeal with an advance copy of the reply to be made available to the Ld. Counsel for the Appellant and the Appellant to file rejoinder within a period of two weeks thereafter. Ld. Counsel for the petitioner represents that two copies of the Appeal along with annexures, one meant for the jurisdictional office of the Income tax Department and other for the Counsel appearing before this Tribunal for the Income tax Department, namely, Ms. Easha Kadian, who is also present for Ms. Lakshmi Gurung, Standing Counsel, IT Department has been already given. This representation of Mr. Alok Kumar Kochhal, Counsel for the petitioner is taken on record.

Income tax Department to also file its response/observations on or before the next date of hearing.

List on 18.1.2018.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit